GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

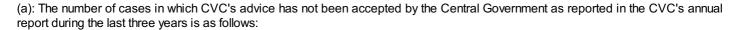
UNSTARRED QUESTION NO:3443 ANSWERED ON:16.03.2011 NON ACCEPTANCE OF CVC ADVICE Deo Shri Kalikesh Narayan Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases in which CVC advice is not being accepted by the Government reported in the CVC's annual report during the last three years;
- (b) whether the reasons for nonacceptance on the part of the Government in each of these cases are being adequately scrutinized;
- (c) if so, the details thereof; and
- (d) the follow up action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTRY AFFARIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)





(b) to (d): In disciplinary matters, the final decision for imposition of a penalty vests with the Disciplinary Authority concerned. The Disciplinary Authority is required to pass speaking orders after due application of mind and after taking into account all facts and circumstances of the case including the advice of the CVC and record reasons for disagreement, if any. However, cases of difference of opinion between the disciplinary authority and the CVC in disciplinary matters related to officers of All India Services and all Group 'A' Central Civil Services including those under the Ministry of Railways are required to be submitted to the Prime Minister for resolution. The decision taken in the matter is conveyed to the Disciplinary Authority for further action under the relevant disciplinary rules.